

In the National Company Law Tribunal, Jaipur

Item No. 108
CP No. (IB)- 97/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Yaduka Financial Services Limited

.....Applicant/Petitioners

VS.

SNG Realestate Pvt. Ltd.

.....Respondent

Order delivered on 24.10.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Prakash Kumar Singh, Proxy Counsel

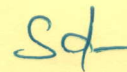
For Respondent(s) : Naresh Kumar Sejvani, Adv.

ORDER

Proxy counsel for the Financial Creditor is present. Counsel for the Corporate Debtor is present and sought time in the matter on the ground that the matter is likely to be settled, outside the Tribunal. Post the matter to 07.11.2019.



(RAGHU NAYYAR)
TECHNICAL MEMBER



(P. S. N. PRASAD)
JUDICIAL MEMBER